Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protect life and property, therefore, rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Ministry of Home Affairs have, however, issued advisory to the States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. Such an advisory was also issued to the States and UTs on 04.07.2018. State Governments and UT Administration have been advised to keep watch for early detection of such trends of circulation of rumours having potential for violence, and take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.

## Access of Aadhaar data for police identification

- 72. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that NCRB has asked UIDAI for limited access of Aadhaar data for police identification;
  - (b) if so, the report from UIDAI in this regard;
  - (c) whether access of data will breach the law of UIDAI or not; and
- (d) if so, the proposal of Government to trace the facts and scene of crime cases and the use of biometric data therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) There is no such proposal under consideration of the Government.

(b) to (d) Do not arise.

## Damage due to Ockhi cylcone in Tamil Nadu

- 73. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any final assessment has been made regarding damages to huts, pucca/kutcha homes caused by cyclone Ockhi in Kanyakumari district of Tamil Nadu;

- (b) if so, the details thereof;
- (c) whether Government has arrived at final figure for compensation to people affected by Ockhi cyclone;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) Yes Sir. Based on the Memorandum submitted by the State Government of Tamil Nadu, an Inter-Ministerial Central Team (IMCT) was deputed for on the spot assessment of damage caused by the cyclone Ockhi and flood of North-East monsoon of 2017. The High Level Committee (HLC), in its meeting held on 26.02.2018, *inter alia* considered the report of IMCT, recommendations of the Sub-Committee of National Executive Committee (NEC) thereon; the extant items & norms of assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF), and approved the assistance of ₹ 133.05 crore from NDRF, subject to the adjustment of 50% of balance available in the SDRF account for the cyclone Ockhi and flood of North-East monsoon of 2017.

This includes an assistance of ₹ 3.04 crore assessed for 7,412 damaged houses/ huts (72 partially pucca houses + 29 partially kutcha houses + 7311 huts) caused by cyclone Ockhi in Kanyakumari district, Tamil Nadu.

The financial assistance under SDRF/ NDRF in the wake of natural disasters is by way of relief and not for compensation of loss as suffered/ claimed. Information on compensation provided to victims/ owners of damaged house/ huts is not maintained by this Ministry centrally, since the execution of relief activities on the ground is the responsibility of the State concerned.

## Long term plan to construct prisons

- 74. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has conceived any long term plan to construct prisons to accommodate prisoners in a reasonable ratio to avoid congestion/overcrowding in prisons across the country;